

**Annexure - 1**  
**Loktra Technologies Private Limited; CIRP commenced on 08.08.2024;**  
**List of creditors as on 27.08.2024**  
**List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

| S. No. | Name of Creditor      | Detail of claim |                 | Details of claim admitted |                 |                                     |                             |                       |                          |                            | Amount of claim under verification | Remarks, if any |  |  |
|--------|-----------------------|-----------------|-----------------|---------------------------|-----------------|-------------------------------------|-----------------------------|-----------------------|--------------------------|----------------------------|------------------------------------|-----------------|--|--|
|        |                       | Date of receipt | Amount claimed  | Amount of claim admitted  | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party | % of voting share in COC | Amount of contingent claim |                                    |                 | Amount of any mutual dues, that may be set off | Amount of claim not admitted   |
| 1      | AU Small Finance Bank | 22.08.2024      | ₹ 41,138,975.00 | ₹ 41,007,492.00           | Financial Debt  | ₹ 0.00                              | ₹ 41,007,492.00             | No                    | 100%                     | ₹ 0.00                     | ₹ 0.00                             | ₹ 0.00          | ₹ 131,483.00                                   | Certain information / documents are pending to be received from the claimant |
| 1      | Total                 |                 | ₹ 41,138,975.00 | ₹ 41,007,492.00           |                 | ₹ 0.00                              | ₹ 41,007,492.00             |                       |                          | ₹ 0.00                     | ₹ 0.00                             | ₹ 0.00          | ₹ 131,483.00                                   |  |

Note :

1. As per Regulation 14 of IBC 2016.

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors as the updated amount payable to the claimant has not been provided by CD as they have stated to have statements only upto March 2021.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

**Garima Diggelwal**  
**Interim Resolution Professional**  
**Loktra Technologies Private Limited**  
**Regn. No. - IBB/PA-001/JP-P-02018/2020-2021/13158**  
**AFA No: AA4/13158/02/200623/104322 valid upto 30.06.2025**